

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR

DATE OF ORDER : 29.07.1999

O.A.NO. 198/99

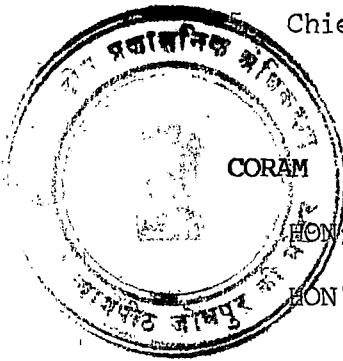
Ashok Kumar S/o Shri Dinanath aged about 38 years, R/o Mohulla Aryanagar Fazilka, House No. III/64, Distt. Ferozpur (Punjab), at present employed on the post of FGM HS-II, in the office of AGE B/R, Fazilka Distt. Ferozpur (Punjab).

.....Applicant.

VS.

- 1. Union of India through Secretary to Government of India, Ministry of Defence, Raksha Bhawan, New Delhi.
- 2. Commander Works Engineer, MES, Sriganganagar.
- 3. Shri Kailash Ram FGM, HS-I, MES No. 370683, under GE Lalgarh Jattan, MES, Distt. Sriganganagar.
- 4. Shri Ram Kedar FGM HS-I, MES NO. 358856, under GE Abhor, MES, Punjab.
- 5. Chief Engineer, Western Command, Chandimandir-134107.

.....Respondents.



CORAM :

HON'BLE MR. A.K.MISRA, JUDICIAL MEMBER

HON'BLE MR. GOPAL SINGH, ADMINISTRATIVE MEMBER

.....
Mr. J.K.Kaushik, Counsel for the Applicant.

.....
Mr. A.K.Misra, Judicial Member :

Heard the learned counsel for the applicant and considered the case.

2. The applicant has alleged that he is I.T.I.qualified candidate whereas ~~many~~ other candidates who were examined ~~were~~ are illiterate and yet the applicant has been shown as failed candidate in the result sheet whereas illiterate persons have been shown as successful candidates. Feeling aggrieved by the result, applicant made a representation to the

[Signature]

department as far back as 5.1.1999 which is said to be pending with the department. The learned counsel for the applicant submits that the case could be disposed of by issuing a direction to the respondents authority for deciding the representation of the applicant.

3. We have considered the prayer. In our view, the applicant has to seek departmental remedy first, consequently, his representation is required to be disposed of by the departmental authorities in the instant case. Therefore, the case is disposed of with a direction to respondent No. 2 to dispose of the representation of the applicant dated 5.1.1999 (Annex.A/5), within a period of two months by a speaking and reasoned order.

A copy of the O.A. along with all the annexures should be sent to the respondent No. 2 for considering the grievance and giving decision on the representation. The O.A. is disposed of accordingly.

Gopal Singh
(GOPAL SINGH)

Admiv. Member

29/7/99
(A.K.MISRA)
Judl. Member

MEHTA

Copy of order dt. 29-7-98 was along with
OA application and its communication sheet to
Respondent's Name No. 240 to 244

dated 3-8-98.

Respondent No 5 received the copy of order
and A.D. filed to Pt II.

1600
16/8/98.

Part II and III destroyed
in my presence on 12-7-98
under the supervision of
Section Officer (1) as per
order dated 16/8/98

Section Officer (Record)